## NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 22.02.2018.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali

2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP No.64/BB/ 2018	-	For hearing	245	M/s Peepul Capital Fund II LLC Vs Universal Power Transformer Pvt Ltd and others

SL. NAME (IN CAPITAL) NO. & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
LAVANYA B. AN ANTH	PETITIONER	Lavanya Barlh
COMA ASSOCIATED	PECPONDENT-1	Disparth
K. Dus HY AnithA 8341223937		
Prakyath Shetly K 8992861446	: RESPONDENT-2	January Line High
HARZSH KUMAR V.L. 988000376	RESPONDENTMO.3	Julian

-PTO-

## ORDER

Counsel for Petitioner is present. Shri K.Dushyantha Kumar, PCS undertake to file vakalath for appearance for 1<sup>st</sup> Respondent. Shri K.Prakyath Shetty, Advocate undertake to file vakalath for R2 and Shri V.L Harish Kumar, Advocate undertake to file vakalath for R3. Copies of petition and annexures were served on the Respondents. In this matter, Petitioner Counsel requested to pass an interim order. Respondents Counsels are directed to file objections at the first instance in respect of Interim reliefs 1,2 & 3 prepared by the Petitioner in their main petition to the Tribunal to hear the Counsels for both sides including PCS only on interim reliefs on 1,2 & 3 at the first instance and for filing objections and vakalaths.

Counsel for Petitioner requested the Tribunal to pass an interim order only to the extent that assets of the company are maintained in status-co as far as company is concerned. However, Counsels including PCS for R1 strongly opposed any interim or status-co to be passed by the Tribunal on the ground that, some of the assets of the 1<sup>st</sup> Respondent Company were already mortgage to the SBI and that Bank at any point of time proceed against mortgage property. Even if an order of status-co is passed with reference to the assets of the company, yet we make it clear the order of status-co does not affect the right of SBI, the mortgage to proceed against mortgaged property. So an interim order is passed that, the 1<sup>st</sup> Respondent Company to maintain status-co with regards to its assets, but the status-co order does not prohibit the SBI to proceed against mortgaged property interim status-co till 20<sup>th</sup> March 2018, and next hearing date is posted on 20/03/2018. Counsel for Petitioner filed memo along with stamp paper.

Member (T)

Member (J)